

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00142/2021

Date of Order: This, the 11th day of August, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Bhagwati Prasad Gupta, aged about 80 years, Son of Late Bhagwan Dutta, resident of 871, Awas Vikas Colony, Post-Badgawn, District-Gonda.

..APPLICANT

By Advocate: Shri Praveen Kumar holding brief for Shri Hari Om Gupta.



VERSUS

1. Union of India, through its Director General (Posts), Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Lucknow Circle, Lucknow.
3. Assistant Director, Office of Postmaster General, Gorakhpur.
4. District Dak Superintendent, Gonda.

.....RESPONDENTS

By Advocate: Ms. Prayagmati Gupta.

O R D E R (ORAL)

Heard both learned counsels for the applicant as well as for the respondents.

2. Issue notice. Ms. Prayagmati Gupta, learned counsel, accepts notice on behalf of the respondents.

3. At the outset, Shri Praveen Kumar, learned counsel holding brief for Shri Hari Om Gupta, learned counsel for the applicant, submitted that the applicant retired from services of the respondent department on 31.12.2000 on the post of Postmaster. However, the pension that is being given to him by the department is the same as that given to a Postal Assistant who is a lower level functionary. The applicant has made several representations to the department to correct the anomaly in question. After several representations, he was informed by the respondents vide their letter dated 20.07.2018 that the applicant may submit a clear representation detailing his grievances. Accordingly, the applicant submitted a clear representation to the respondents on 05.11.2019, (Annexure no. 2), and thereafter with another reminder/representation dated 05.12.2020; (Annexure no. 3). Applicant's counsel



submitted that in the circumstances, since the respondents are yet to be decided the aforementioned representations of the applicant, he would be satisfied if a direction is given to the respondents to consider the representation made by the applicant to them on 05.12.2020, (Annexure no. 3), and, after affording the applicant an opportunity of a personal hearing to better explain his case, decide the same by way of a reasoned and speaking order in accordance with law within a reasonable timeframe.



4. At this, Ms. Prayagmati Gupta, learned counsel for the respondents, submitted that in case the representation in question, (Annexure no. 3), is to be decided in the manner suggested, then a period of at least three months would be necessary for this.

5. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself, with a direction to the respondents to consider the representation of the applicant made to them on 05.12.2020, (Annexure no. 3), and after affording the applicant an opportunity of a personal hearing in order to better explain his case and

dispose of the same by way of a reasoned and speaking order within a period of three months from date of receipt of a certified copy of this order.

6. Original Application is disposed of accordingly.

7. There will be no order on costs.

**(A.MUKHOPADHAYA)
MEMBER (A)**

JNS

